

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.567 of 1987
(W.P. No.3841 of 1980)

Govind Ram Vs. Union of India & Others.

Hon. S. Zaheer Hasan, V.C.
Hon. Ajay Johri, A.M.

(By Hon. S. Zaheer Hasan, V.C.)

Writ Petition No.3841 of 1980 pending
in the High Court of Judicature at Allahabad has
been transferred to this Tribunal under Section 29
of the Administrative Tribunals Act XIII of 1985.

2. The petitioner, Govind Ram was a per-
Rakshak in Railway Protection Force. He was remov-
from service on 18.11.78. He has filed this writ
petition in the Hon. High Court of Judicature at
Allahabad for quashing the orders dated 18.11.78
(removal order) and dated 29.3.1979 (revisional order).

3. Section 2 of the Administrative Tribunals
Act lays down that the provisions of this Act shall not
apply to any member of the Naval, Military or Air Force
or of any other armed forces of the Union. According
to Section 3 of the Railway Protection Force Act,
Railway Protection Force is an armed force of the Union.
In this view of the matter, we have no jurisdiction to
decide this writ petition. The file of the Writ
Petition No.3841 of 1980 be retransmitted to the Hon'ble
High Court of Judicature at Allahabad.

Z. S. Z. H.

Member (A)

Y
Vice Chairman

Dated the 23rd March, 1988.

RKM

Court

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(By Hon. S. Zaheer Hasan, V.C.)

Writ Petition No.3841 of 1980 pending
in the High Court of Judicature at Allahabad has
been transferred to this Tribunal under Section 29
of the Administrative Tribunals Act XIII of 1985.

2. The petitioner, Govind Ram was a permanent
Rakshak in Railway Protection Force. He was removed
from service on 18.11.78. He has filed this writ
petition in the Hon. High Court of Judicature at
Allahabad for quashing the orders dated 18.11.78 (removal order)
and dated 29.8.1979 (revisional order).

3. Section 2 of the Administrative Tribunals
Act lays down that the provisions of this Act shall not
apply to any member of the Naval, Military or Air Force
or of any other armed forces of the Union. According
to Section 3 of the Railway Protection Force Act,
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R. N. PANDEY
(R. N. PANDEY)
Section Officer
Central Administrative Tribunal
Allahabad.

Composed by

Acharya
29/3/88

Sd/- Member (A)

Sd/- Vice Chairman

Dated the 23rd March, 1988.

RKM